

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/28/2015/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: 10/05/2019

RECOMMENDATION

Sub:- Departmental inquiry against

- 1) Sri Venkanna, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District;
- 2) Sri Sidramappa, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District;
- 3) Sri Bhimarao, the then Executive Officer, Shahapur Taluk, Yadgir District;
- 4) Sri Pallanarasimha Reddy, the then Executive Officer, Taluk Panchayath, Shahapur Taluk, Yadgir District;
- 5) Sri Bhavurao, the then Secretary, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District – Reg.

- Ref:- 1) Government Order No. ಗ್ರಾಅಪ 306 ಎಸೇಬಿ 2014, Bengaluru dated 6/1/2015
- 2) Nomination order No.UPLOK-1/DE/28/2015, Bengaluru dated 20/1/2015 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 8/5/2019 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru

1. The Government by its Order dated 6/1/2015 initiated the disciplinary proceedings against (1) Sri Venkanna, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; (2) Sri Sidramappa, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; (3) Sri Bhimarao, the then Executive Officer, Shahapur Taluk, Yadgir District; (4) Sri Palla

narasimhareddy, the then Executive Officer, Taluk Panchayath, Shahapur Taluk, Yadgir District; and (5) Sri Bhavurao the then Secretary, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District (hereinafter referred to as Delinquent Government Officials 1 to 5, for short as DGO-1, DGO-2, DGO-3, DGO-4 and DGO-5 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/28/2015, Bengaluru dated 20/1/2015 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 5 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri Venkanna, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; DGO-2 Sri Sidramappa, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; DGO-3 Sri Bhimarao, the then Executive Officer, Shahapur Taluk, Yadgir District; DGO-4 Sri Pallanarasimhareddy, the then Executive Officer, Taluk Panchayath, Shahapur Taluk, Yadgir District; and DGO-5 Sri Bhavurao the then Secretary, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District were tried for the following charges:-

“ಶ್ರೀ ವೆಂಕಣ್ಣ, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು- ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-1; ಶ್ರೀ ಸಿದ್ದರಾಮಪ್ಪ, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರ್ ಜಿಲ್ಲೆ- ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-2; ಶ್ರೀ ಭೀಮರಾವ್, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ

ಅಧಿಕಾರಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರ್ ಜಿಲ್ಲೆ - ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-3;
ಶ್ರೀ ಪಲ್ಲಾನರಸಿಂಹರೆಡ್ಡಿ, ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು,
ಯಾದಗಿರ್ ಜಿಲ್ಲೆ - ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-4 ಮತ್ತು ಶ್ರೀ ಬಾವುರಾವ್, ಹಿಂದಿನ
ಕಾರ್ಯದರ್ಶಿ, ನಾಯ್ಡು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರ್
ಜಿಲ್ಲೆ- ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-5 ಆದ ನೀವು;

ಅ) 1, 2, 4 ಮತ್ತು 5ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಯಾದಗಿರಿ ಜಿಲ್ಲೆ,
ಶಹಾಪುರ ತಾಲ್ಲೂಕಿನ ನಾಯ್ಡು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ 2009-10ನೇ
ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅಲ್ಪಸಂಖ್ಯಾತರು ಹಾಗೂ ಬಡ
ಮಹಿಳೆಯರಿಗೆ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ನೀಡಿರುವ ತಲಾ ರೂ.40,000/-ಗಳ
ಆರ್ಥಿಕ ಸಹಾಯದ ಯೋಜನೆಯಡಿ ಆಯ್ಕೆ ಮಾಡಿರುವ 18 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ
14 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ಎಸಗಿದ್ದೀರಿ;

ಆ) 1, 2, 4 ಮತ್ತು 5ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಫಲಾನುಭವಿಗಳಾದ
(1) ಶ್ರೀಮತಿ ಅಸಮಾ ಬೇಗಂ ತಂದೆ ಮಹ್ಮದ್ ಜಲಾಲ್ ಮೋಮಿನ್; (2) ಶ್ರೀಮತಿ
ರಸುಲಬೀ ಗಂಡ ಜಲಾಲ್ ಸಾಬ್ ಸೌದಾಗರ್; (3) ಶ್ರೀಮತಿ ಬೇಗಂ ಗಂಡ ಮಹ್ಮದ್
ರಫೀಕ್ ಚಂದಾಪುರ; (4) ಶ್ರೀಮತಿ ಬಡೇಮಾ ಗಂಡ ಶ್ರೀ ಚಾಂದ್ ಪಾಷಾ ಐಕೂರ;
(5) ಶ್ರೀಮತಿ ಮಹಿಬೂಬಿ ಗಂಡ ಶ್ರೀ ಇಬ್ರಾಹಿಂ ಸಾಬ್; (6) ಶ್ರೀಮತಿ ಖಾಜಾಬೀ
ಗಂಡ ಶ್ರೀ ಅಬ್ದುಲ್ ಮಜೀದ್; (7) ಶ್ರೀಮತಿ ರೇಷ್ಮಾ ತಂದೆ ಶ್ರೀ ಮಹ್ಮದ್ ಖಾಸೀಂ;
(8) ಶ್ರೀಮತಿ ಮೋಶಿನಾ ಬೇಗಂ ಗಂಡ ಮಹಮದ್ ಗೌಸುದ್ದೀನ್; (9) ಶ್ರೀಮತಿ
ಮೌಲಾನಬೀ ಗಂಡ ಶ್ರೀ ಮಹ್ಮದ್ ಜಲಾಲ್; (10) ಶ್ರೀಮತಿ ಆಯೇಷಾ ಗಂಡ ಶ್ರೀ
ಅಶವಾಕ್; (11) ಶ್ರೀಮತಿ ನಬುಮಾ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್; (12) ಶ್ರೀಮತಿ
ಜೈನಾಬಿ ಗಂಡ ಶ್ರೀ ಬಡೇಸಾಬ್; (13) ಶ್ರೀಮತಿ ಮರಮಾಬಿ ಗಂಡ ಶ್ರೀ
ಮಹಿಬೂಬ್ ಸಾಬ್ ಇವರುಗಳಿಗೆ ವಿತರಿಸಲಾದ ತಲಾ ರೂ.40,000/-ಗಳ ಮೊತ್ತದ
ಸಂಬಂಧ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿದ್ದೀರಿ;

ಇ) 1, 2, 4 ಮತ್ತು 5ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮತ್ತೊಬ್ಬ ಫಲಾನುಭವಿ
ಶ್ರೀಮತಿ ಜೈತುನಾಬೇಗಂ ಗಂಡ ಬಾಸುಮಿಯಾ ದೇವದುರ್ಗ ಇವರು ಹೆಸರು ಆಯ್ಕೆ
ಮಾಡಲಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯಲ್ಲಿದ್ದರೂ ಸಹ, ಸದರಿ ಮಹಿಳೆಯ
ಭಾವಚಿತ್ರವನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ಶ್ರೀಮತಿ ಜೈತುನಾಬಿ ಗಂಡ ಉಸ್ಮಾನ್ ಸಾಬ್
ಎಂಬ ಮಹಿಳೆಗೆ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ರೂ.40,000/-ಗಳನ್ನು ವಿತರಿಸಿದ್ದೀರಿ;

ಈ) 1, 2, 4 ಮತ್ತು 5ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮೇಲ್ಕಂಡ 14 ಜನ
ಫಲಾನುಭವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒದಗಿಸಿರುವ ಮನೆಗಳ ಭಾಯಾಚಿತ್ರಗಳಲ್ಲಿ

ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ತಿದ್ದಿರುತ್ತೀರಿ (ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಪ್ರಾಬ್ರಿಕೇಟ್ ಮಾಡಲಾಗಿರುತ್ತದೆ);

ಉ) 1, 2, 4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ತೋರಿಸಿರುವ ಮನೆಗಳು ಹಾಗೂ ವಾಸ್ತವವಾಗಿ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮನೆಗಳು ಬೇರೆಯಾಗಿರುತ್ತವೆ ಹಾಗೂ ಆ ಮನೆಗಳ ನಡುವೆ ಹೋಲಿಕೆಯೇ ಇರುವುದಿಲ್ಲ;

ಊ) 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ದಿ: 2/3/2012ರ ವರದಿಯಲ್ಲಿ 18 ಜನ ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ನಿಯಮಾನುಸಾರ ನಡೆದಿದೆ ಎಂದು ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿದ್ದೀರಿ ಮತ್ತು ದಿನಾಂಕ 10/4/2012ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ದೂರುದಾರರು ತಪ್ಪು ಕಲ್ಪನೆಯಿಂದ ದೂರು ಕೊಟ್ಟಿದ್ದಾರೆ ಮತ್ತು ದೂರನ್ನು ಪರಿಗಣಿಸಬಾರದು, ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕು ಎಂದು ಸುಳ್ಳು ವರದಿ ನೀಡಿದ್ದೀರಿ.

ಆದಕಾರಣ 1ರಿಂದ 5 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3 (ii) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 Sri Venkanna, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; DGO-2 Sri Sidramappa, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District; DGO-3 Sri Bhimarao, the then Executive Officer, Shahapur Taluk, Yadgir District; DGO-4 Sri Pallanarasimhareddy, the then Executive Officer, Taluk Panchayath, Shahapur Taluk, Yadgir District; and DGO-5 Sri Bhavurao the then Secretary, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District. The Inquiry officer has held that the DGOs 1 to 5 are equally

responsible for causing financial loss of ₹5,60,000/- to the State exchequer.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGOs 1 to 5;

- (1) DGO-1 Sri Venkanna, is due to retire from service on 31/12/2025;
- (2) DGO-2 Sri Sidramappa, is due to retire from service on 31/8/2038;
- (3) DGO-3 Sri Bhimarao, is due to retire from service on 31/5/2020;
- (4) DGO-4 Sri Pallanarasimhareddy, has retired from service on 30/9/2014; and
- (5) DGO-5 Sri Bhavurao has retired from service on 28/2/2012.

7. Having regard to the nature of charges proved against DGO-1 Sri Venkanna; DGO-2 Sri Sidramappa; DGO-3 Sri Bhimarao; DGO-4 Sri Pallanarasimhareddy; and DGO-5 Sri Bhavurao;

- (i) it is recommended to the Government for imposing penalty of recovering a sum of ₹1,12,000/- from the salary and other allowances payable to DGO-1 Sri Venkanna, the then Panchayath Development officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District;
- (ii) it is recommended to the Government for imposing penalty of recovering a sum of ₹1,12,000/- from the salary and other allowances payable to DGO-2 Sri Sidramappa, the then Panchayath Development

officer, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District;


(iii) it is recommended to the Government for imposing penalty of recovering a sum of ₹1,12,000/- from the salary and other allowances payable to DGO-3 Sri Bhimarao, the then Executive Officer, Shahapur Taluk, Yadgir District. If the amount is not sufficient to recover from the salary and other allowances, the remaining amount shall be recovered from the pensionary benefits payable to DGO-3 Sri Bhimarao.

(iv) it is recommended to the Government for imposing penalty of recovering a sum of ₹1,12,000/- from the pension payable to DGO-4 Sri Pallanarasimhareddy, the then Executive Officer, Taluk Panchayath, Shahapur Taluk, Yadgir District;

(v) it is recommended to the Government for imposing penalty of recovering a sum of ₹1,12,000/- from the pension payable to DGO-5 Sri Bhavurao the then Secretary, Nayakal Grama Panchayath, Shahapur Taluk, Yadgir District

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

KARNATAKA LOKAYUKTA

No:Uplok-1/DE-28/2015/ARE-8

M.S. Building,
Dr. Ambedkar Veedhi,
Bangalore, Dated: 08-05-2019**ENQUIRY REPORT**

Present: Sri.Mohamed Ashraf Aris,
Additional Registrar Enquiries -8,
Karnataka Lokayukta,
Bengaluru.

Sub: Departmental Inquiry against Sriyuths:

1. Venkanna, the then Panchayath Development Officer, Nayakal Grama Panchayath, Shahapur taluk
2. Sidramappa, the then Panchayath Development Officer, Shahapur taluk, Yadgir district
3. Bhimarao, the then Executive Officer, Shahapur taluk, Yadgir district
4. Pallanarasimhareddy, the then Executive Officer Taluk Panchayath, Shahapur taluk, Yadgir district
5. Bhavurao, the then Secretary, Nayakal Grama Panchayath, Shahapur taluk, Yadgir district

Ref: (1) Government Order No.RDP 306 VSB 2014
Bengaluru Dated 06-01-2015

(2) Nomination Order No.Uplok-1/DE-28/2015
Bengaluru Dated 20-01-2015

Preamble:

1. This is a Departmental Enquiry directed on the basis of Government Order No. RDP 306 VSB 2014 Bangalore dt.06-01-2015 against (1) Venkanna, the then Panchayath Development Officer,



Nayakal Grama Panchayath, Shahapur taluk (2) Sidramappa, the then Panchayath Development Officer, Shahapur taluk, Yadgir district (3) Bhimarao, the then Executive Officer, Shahapur taluk, Yadgir district (4) Pallanarasimhareddy, the then Executive Officer, Taluk Panchayath, Shahapur taluk, Yadgir district (5) Bhavurao, the then Secretary, Nayakal Gram Panchayath, Shahapur taluk, Yadgir district (herein after referred to as Delinquent Government Official, in short 'DGO-1', 'DGO-2', 'DGO-3', 'DGO-4' and 'DGO-5' respectively)

2. The Hon'ble Upalokayukta has nominated Additional Registrar of Enquiries-8, of the office of the Karnataka Lokayukta, to frame charge and to conduct inquiry against the aforesaid DGO as per the nomination order dated 20-01-2015. Accordingly, Articles of Charge was framed by Additional Registrar Enquires-8.

The Articles of Charges against the D.G.O.s is as below;

ಶ್ರೀ.ವೆಂಕಣ್ಣ - ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -1, ಶ್ರೀ.ಸಿದ್ದರಾಮಪ್ಪ - ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರ್ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -2, ಶ್ರೀ.ಭೀಮರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಹಕ ಅಧಿಕಾರಿ - ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರ್ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -3,



ಶ್ರೀ.ಪಲ್ಲಾನರಸಿಂಹರೆಡ್ಡಿ - ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಹಕ ಅಧಿಕಾರಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -4 ಮತ್ತು ಶ್ರೀ.ಬಾವುರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯದರ್ಶಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಶಹಾಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -5 ಆದ ನೀವು

ಅ) 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ಶಹಾಪುರ ತಾಲ್ಲೂಕಿನ ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ 2009-10ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆಪಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅಲ್ಪ ಸಂಖ್ಯಾತರು ಹಾಗೂ ಬಡ ಮಹಿಳೆಯರಿಗೆ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ನೀಡಿರುವ ತಲಾ ರೂ.40,000/-ಗಳ ಆರ್ಥಿಕ ಸಹಾಯದ ಯೋಜನೆಯಡಿ ಆಯ್ಕೆ ಮಾಡಿರುವ 18 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ 14 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ಎಸಗಿದ್ದೀರಿ;

ಆ) 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಫಲಾನುಭವಿಗಳಾದ (1) ಶ್ರೀಮತಿ ಅಸಮಾ ಬೇಗಂ ತಂದೆ ಮಹ್ಮದ್ ಜಲಾಲ್ ಮೋಮಿನ್ (2) ಶ್ರೀಮತಿ ರಸುಲಬೀ ಗಂಡ ಜಲಾಲ್ ಸಾಬ್ ಸೌದಾಗರ್ (3) ಶ್ರೀಮತಿ ಬೇಗಂ ಗಂಡ ಮಹ್ಮದ್ ರಫೀಕ್, ಚಂದಾಪುರ (4) ಶ್ರೀಮತಿ ಬಡೇಮಾ ಗಂಡ ಶ್ರೀ ಚಾಂದ್ ಪಾಷಾ ಐಕೂರ, (5) ಶ್ರೀಮತಿ ಮಹಿಬೂಬಿ ಗಂಡ ಶ್ರೀ ಇಬ್ರಾಹಿಂ ಸಾಬ್ (6) ಶ್ರೀಮತಿ ಚಾಂದ್ ಬೀ ಗಂಡ ಶ್ರೀ ಅಬ್ದುಲ್ ಮಜೀದ್ (7) ಶ್ರೀಮತಿ ರೇಷ್ಮಾ ತಂದೆ ಶ್ರೀ ಮಹ್ಮದ್ ಖಾಸಿಂ (8) ಶ್ರೀ ಮೋಶಿನಾ ಬೇಗಂ ಗಂಡ ಮಹಮದ್ ಗೌಸುದ್ದೀನ್ (9) ಶ್ರೀಮತಿ ಮಾಲನಬೀ ಗಂಡ ಶ್ರೀ ಮಹ್ಮದ್ ಜಲಾಲ್ (10) ಶ್ರೀಮತಿ ಅಯೇಷಾ ಗಂಡ ಶ್ರೀ ಅಶವಾಕ್ (11) ಶ್ರೀಮತಿ ನಬುಮಾ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ (12) ಶ್ರೀಮತಿ ಜೈನಾಬಿ ಗಂಡ ಶ್ರೀ ಬಡೇಸಾಬ್ (13) ಶ್ರೀಮತಿ ಮರಮಾಬಿ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ ಇವರುಗಳಿಗೆ ವಿತರಿಸಲಾದ ತಲಾ ರೂ.40,000/-ಗಳ ಮೊತ್ತದ ಸಂಬಂಧ, ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿದ್ದೀರಿ.

ಇ) 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಮತ್ತೊಬ್ಬ ಫಲಾನುಭವಿ ಶ್ರೀಮತಿ ಜೈತುನಾಬೇಗಂ ಗಂಡ ಬಾಸುಮಿಯಾ ದೇವದುರ್ಗ ಇವರ ಹೆಸರು ಆಯ್ಕೆ ಮಾಡಲಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯಲ್ಲಿದ್ದರೂ ಸಹಾ, ಸದರಿ ಮಹಿಳೆಯು ಛಾಯಾಚಿತ್ರವನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ಶ್ರೀಮತಿ ಜೈತುನಾಬಿ ಗಂಡ ಉಸ್ಮಾನ್ ಸಾಬ್ ಎಂಬ ಮಹಿಳೆಗೆ ಸುರ್ಲಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ, ರೂ.40,000/-ಗಳನ್ನು ವಿತರಿಸಿದ್ದೀರಿ;

ಈ) 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಮೇಲ್ಕಂಡ 14 ಜನ ಫಲಾನುಭವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒದಗಿಸಿರುವ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರದಲ್ಲಿ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ತಿದ್ದಿರುತ್ತೀರಿ (ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಫ್ಯಾಬ್ರಿಕೇಟ್ ಮಾಡಲಾಗಿರುತ್ತದೆ)

ಉ) 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ತೋರಿಸಿರುವ ಮನೆಗಳು ಹಾಗೂ ವಾಸ್ತವವಾಗಿ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮನೆಗಳು ಬೇರೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಆ ಮನೆಗಳ ನಡುವೆ ಹೋಲಿಕೆಯೆ ಇರುವುದಿಲ್ಲ

ಊ) 3ನೇ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ದಿ.02-03-2012ರ ವರದಿಯಲ್ಲಿ 18 ಫಲಾನುಭವಿಗಳು ಆಯ್ಕೆ ನಿಯಮಾನುಸಾರ ನಡೆದಿದೆ ಎಂದು ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿದ್ದೀರಿ ಮತ್ತು ದಿನಾಂಕ 10-04-2012 ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ದೂರುದಾರರು ತಪ್ಪು ಕಲ್ಪನೆಯಿಂದ ದೂರು ಕೊಟ್ಟಿದ್ದಾರೆ ಮತ್ತು ದೂರನ್ನು ಪರಿಗಣಿಸಬಾರದು, ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕು ಎಂದು ಸುಳ್ಳು ವರದಿ ನೀಡಿದ್ದೀರಿ.

ಆದಕಾರಣ 1 ರಿಂದ 5 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (ii) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

**STATEMENT OF IMPUTATION OF MISCONDUCT
IS AS FOLLOWS:-**

ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ಶಹಪುರ ತಾಲ್ಲೂಕಿನ ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ 2009-10 ನೇ ಸಾಲಿನಲ್ಲಿ ಇಂದಿರಾ ಅವಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅಲ್ಪ ಸಂಖ್ಯಾತರಿಗೆ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ನೀಡಿರುವ ರೂ.40,000/-ಗಳ ಆರ್ಥಿಕ ಸಹಾಯಕ ಯೋಜನೆಯಡಿ ಆಯ್ಕೆ ಮಾಡಿರುವ 18 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಕೆಲವು ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿರುವುದಾಗಿ, ಮತ್ತು 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ಉದ್ಯೋಗ ಖಾತ್ರಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಗಳ ಪೈಕಿ 4 ಕಾಮಗಾರಿಗಳು ಕಳಪೆಯಾಗಿವೆ ಎಂದು ಆಪಾದಿಸಿ ಸೂಕ್ತ ಕ್ರಮವಾಗಿ 1) ಶ್ರೀ.ಸಿದ್ರಾಮಪ್ಪ - ಪಿ.ಡಿ.ಓ., ಹಾಗೂ 2) ಶ್ರೀ.ರೇವಣ್ಣ ಸಿದ್ದಪ್ಪ - ಕಾರ್ಯದರ್ಶಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಶಹಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ಇವರ ವಿರುದ್ಧ ದೂರನ್ನು ಶ್ರೀ.ಅಬ್ದುಲ್ ಖಾದರ್ ಬಿನ್ ಅಬ್ದುಲ್ ನಬೀಮುಲ್ಲಾ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ, ಶಹಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವ) ರವರು ಈ ಸಂಸ್ಥೆಯಲ್ಲಿ ದೂರಗಳನ್ನು ದಾಖಲಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ - 2 ಮತ್ತು ಶ್ರೀ.ರೇವಣ್ಣ ಸಿದ್ದಪ್ಪ - ಕಾರ್ಯದರ್ಶಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಶಹಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿದ್ದಾರೆ.

ಸದರಿ ದೂರನ್ನು ದಾಖಲಿಸಿಕೊಂಡು, ಲೋಕಾಯುಕ್ತ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗಕ್ಕೆ ತನಿಖೆ ಮತ್ತು ವರದಿಗಾಗಿ ನಿರ್ದೇಶನ ನೀಡಲಾಗಿ, ಮುಖ್ಯ ಅಭಿಯಂತರರು ಈ ವಿಷಯದ ಬಗ್ಗೆ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-4, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ವಹಿಸಿಕೊಡಲಾಗಿ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-4 (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರು ದೂರಿನ ಮೇಲೆ ತನಿಖೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು ಸದರಿ ವರದಿಯನ್ನು ಮುಖ್ಯ ಅಭಿಯಂತರರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿ ಪ್ರಕಾರ



(ಅ) ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ 2009-10ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆಪಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅಲ್ಪ ಸಂಖ್ಯಾತರು ಹಾಗೂ ಬಡ ಮಹಿಳೆಯರಿಗೆ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ನೀಡಿರುವ ತಲಾ ರೂ.40,000/-ಗಳ ಆರ್ಥಿಕ ಸಹಾಯದ ಯೋಜನೆಯಡಿ ಆಯ್ಕೆ ಮಾಡಿರುವ 18 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ 14 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿದೆ;

ಆ) ಫಲಾನುಭವಿಗಳಾದ (1) ಶ್ರೀಮತಿ ಅಸಮಾ ಬೇಗಂ ತಂದೆ ಮಹ್ಯದ್ ಜಲಾಲ್ ಮೋಮಿನ್ (2) ಶ್ರೀಮತಿ ರಸುಲಬೀ ಗಂಡ ಜಲಾಲ್ ಸಾಬ್ ಸೌದಾಗರ್ (3) ಶ್ರೀಮತಿ ಬೇಗಂ ಗಂಡ ಮಹ್ಯದ್ ರಫೀಕ್, ಚಂದಾಪುರ (4) ಶ್ರೀಮತಿ ಬಡೇಮಾ ಗಂಡ ಶ್ರೀ ಚಾಂದ್ ಪಾಷಾ ಐಕೂರ, (5) ಶ್ರೀಮತಿ ಮಹಿಬೂಬಿ ಗಂಡ ಶ್ರೀ ಇಬ್ರಾಹಿಂ ಸಾಬ್ (6) ಶ್ರೀಮತಿ ಚಾಂದ್ ಬೀ ಗಂಡ ಶ್ರೀ ಅಬ್ದುಲ್ ಮಜೀದ್ (7) ಶ್ರೀಮತಿ ರೇಷ್ಮಾ ತಂದೆ ಶ್ರೀ ಮಹ್ಯದ್ ಖಾಸಿಂ (8) ಶ್ರೀ ಮೋಶಿನಾ ಬೇಗಂ ಗಂಡ ಮಹಮದ್ ಗೌಸುದ್ದೀನ್ (9) ಶ್ರೀಮತಿ ಮಾಲನಬೀ ಗಂಡ ಶ್ರೀ ಮಹ್ಯದ್ ಜಲಾಲ್ (10) ಶ್ರೀಮತಿ ಅಯೇಷಾ ಗಂಡ ಶ್ರೀ ಅಶವಾಕ್ (11) ಶ್ರೀಮತಿ ನಬುಮಾ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ (12) ಶ್ರೀಮತಿ ಜೈನಾಬಿ ಗಂಡ ಶ್ರೀ ಬಡೇಸಾಬ್ (13) ಶ್ರೀಮತಿ ಮರೆಮಾಬಿ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ ರವರಿಗೆ ತಲಾ ರೂ.40,000/-ಗಳನ್ನು ವಿತರಿಸಲಾದ ಬಗ್ಗೆ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಲಾಗಿರುತ್ತದೆ. ಮತ್ತೊಬ್ಬ ಫಲಾನುಭವಿ ಶ್ರೀಮತಿ ಜೈತುನಾಬೇಗಂ ಗಂಡ ಬಾಸುಮಿಯಾ ದೇವದುರ್ಗ ಇವರ ಹೆಸರು ಆಯ್ಕೆ ಮಾಡಲಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯಲ್ಲಿದ್ದರೂ ಸಹಾ, ಸದರಿ ಮಹಿಳೆಯ ಛಾಯಾಚಿತ್ರವನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ಶ್ರೀಮತಿ ಜೈತುನಾಬಿ ಗಂಡ ಉಸ್ಮಾನ್ ಸಾಬ್ ಎಂಬ ಮಹಿಳೆಗೆ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ, ರೂ.40,000/-ಗಳನ್ನು ವಿತರಿಸಲಾಗಿರುತ್ತದೆ;

ಈ) ಮೇಲ್ಕಂಡ 14 ಜನ ಫಲಾನುಭವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒದಗಿಸಿರುವ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ತಿದ್ದಿರಲಾಗಿರುತ್ತದೆ (ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಫ್ಯಾಬ್ರಿಕೇಟ್ ಮಾಡಲಾಗಿರುತ್ತದೆ)

ಉ) ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ತೋರಿಸಿರುವ ಮನೆಗಳು ಹಾಗೂ ವಾಸ್ತವವಾಗಿ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮನೆಗಳು ಬೇರೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಆ ಮನೆಗಳ ನಡುವೆ ಹೋಲಿಕೆಯೇ ಇರುವುದಿಲ್ಲ

ಆದುದರಿಂದ, ದಿ.18-10-2011ರಂದು ದೂರಿನ ಆಪಾದನೆ ಬಗ್ಗೆ ತನಿಖೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಶ್ರೀ ಭೀಮರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಶಹಪುರರವರಿಗೆ ನಿರ್ದೇಶಿಸಲಾಗಿ ಸದರಿಯವರು ದಿ: 02-03-2012ರಂದು 18 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ನಿಯಮಾನುಸಾರ ನಡೆದಿದೆ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನದಲ್ಲಿ ಯಾವುದೇ ಅವ್ಯವಹಾರಗಳು ಆಗಿರುವುದಿಲ್ಲವೆಂದು ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ಸದರಿ ಅವ್ಯವಹಾರಗಳಿಗೆ ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯ ಪ್ರಕಾರ 2ನೇ ಆಪಾದಿನ ನೌಕರರು ಹಾಗೂ ಈ ಕೆಳಕಂಡ ಅಧಿಕಾರಿ/ನೌಕರರು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತಾರೆ

- (1) ಶ್ರೀ ಬಾವುರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯದರ್ಶಿ - (ಹಾಲಿ ನಿವೃತ್ತರಾಗಿದ್ದಾರೆ) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-5
- (2) ಶ್ರೀ ವೆಂಕಣ್ಣ - ಹಿಂದಿನ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಶಹಪುರ ತಾಲ್ಲೂಕು, ಯಾದಗಿರಿ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು-1,

(3) ಶ್ರೀ ಪಲ್ಲಾ ನರಸಿಂಹರೆಡ್ಡಿ - ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಶಹಪುರ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು -4
ಅಲ್ಲದೇ, ಶ್ರೀ ಭೀಮರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಶಹಪುರ ರವರು - 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ದಿ: 02-03-2012ರ ವರದಿಯಲ್ಲಿ 18 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ನಡೆದಿದೆ ಎಂದು ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿರುವುದರಿಂದ, ಅವರನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರ್ಪಡೆಗೊಳಿಸಿದ್ದಾರೆ

ಅನಂತರ, ಸದರಿ ತನಿಖಾ ವರದಿಯ ಬಗ್ಗೆ 1 ರಿಂದ 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಂದ ಆಕ್ಷೇಪಣೆ ಕೇಳಿದಾಗ 1,2,4 ಮತ್ತು 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಜಂಟಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಅವರು ತಮ್ಮ ವಿರುದ್ಧ ದೂರುದಾರರು ಸುಳ್ಳು ದೂರನ್ನು ದಾಖಲಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ದೂರುದಾರರು ತಪ್ಪು ಗ್ರಹಿಕೆಯಿಂದ ದೂರು ದಾಖಲಿಸಿರುವುದಾಗಿ ಪ್ರತಿಪಾದಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಪ್ರಕರಣವನ್ನು ಮುಂದುವರಿಸುವ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ಕಡತದಲ್ಲಿನ ಸಂಗತಿ ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಗಣಿಸಲಾಗಿ, ಕೆಳಕಂಡ ಅಂಶಗಳು ಕಂಡು ಬರುತ್ತವೆ;

(ಅ) ಯಾದಗಿರಿ ಜಿಲ್ಲೆ, ಶಹಪುರ ತಾಲ್ಲೂಕಿನ ನಾಯ್ಕಲ್ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ 2009-10ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅಲ್ಪ ಸಂಖ್ಯಾತರು ಹಾಗೂ ಬಡ ಮಹಿಳೆಯರಿಗೆ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲು ನೀಡಿರುವ ತಲಾ ರೂ.40,000/-ಗಳ ಆರ್ಥಿಕ ಸಹಾಯದ ಯೋಜನೆಯಡಿ ಆಯ್ಕೆ ಮಾಡಿರುವ 18 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ 14 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿದೆ;

ಆ) ಫಲಾನುಭವಿಗಳಾದ (1) ಶ್ರೀಮತಿ ಅಸಮಾ ಬೇಗಂ ತಂದೆ ಮಹ್ಮದ್ ಜಲಾಲ್ ಮೋಮಿನ್ (2) ಶ್ರೀಮತಿ ರಸುಲಬೀ ಗಂಡ ಜಲಾಲ್ ಸಾಬ್ ಸೌದಾಗರ್ (3) ಶ್ರೀಮತಿ ಬೇಗಂ ಗಂಡ ಮಹ್ಮದ್ ರಫೀಕ್, ಚಂದಾಪುರ (4) ಶ್ರೀಮತಿ ಬಡೇಮಾ ಗಂಡ ಶ್ರೀ ಚಾಂದ್ ಪಾಷಾ ಐಕೂರ, (5) ಶ್ರೀಮತಿ ಮಹಿಬೂಬಿ ಗಂಡ ಶ್ರೀ ಇಬ್ರಾಹಿಂ ಸಾಬ್ (6) ಶ್ರೀಮತಿ ಚಾಂದ್ ಬೀ ಗಂಡ ಶ್ರೀ ಅಬ್ದುಲ್ ಮಜೀದ್ (7) ಶ್ರೀಮತಿ ರೇಷ್ಮಾ ತಂದೆ ಶ್ರೀ ಮಹ್ಮದ್ ಖಾಸಿಂ (8) ಶ್ರೀ ಮೋಶಿನಾ ಬೇಗಂ ಗಂಡ ಮಹಮದ್ ಗೌಸುದ್ದೀನ್ (9) ಶ್ರೀಮತಿ ಮಾಲನಬೀ ಗಂಡ ಶ್ರೀ ಮಹ್ಮದ್ ಜಲಾಲ್ (10) ಶ್ರೀಮತಿ ಅಯೇಷಾ ಗಂಡ ಶ್ರೀ ಅಶವಾಕ್ (11) ಶ್ರೀಮತಿ ನಬುಮಾ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ (12) ಶ್ರೀಮತಿ ಜೈನಾಬಿ ಗಂಡ ಶ್ರೀ ಬಡೇಸಾಬ್ (13) ಶ್ರೀಮತಿ ಮರಮಾಬಿ ಗಂಡ ಶ್ರೀ ಮಹಿಬೂಬ್ ಸಾಬ್ ಇವರುಗಳಿಗೆ ವಿತರಿಸಲಾದ ತಲಾ ರೂ.40,000/-ಗಳ ಮೊತ್ತದ ಸಂಬಂಧ, ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಲಾಗಿರುತ್ತದೆ. (ಇ) ಮತ್ತೊಬ್ಬ ಫಲಾನುಭವಿ ಶ್ರೀಮತಿ ಜೈತುನಾಬೇಗಂ ಗಂಡ ಬಾಸುಮಿಯಾ ದೇವದುರ್ಗ ಇವರ ಹೆಸರು ಆಯ್ಕೆ ಮಾಡಲಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯಲ್ಲಿದ್ದರೂ ಸಹಾ, ಸದರಿ ಮಹಿಳೆಯ ಛಾಯಾಚಿತ್ರವನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ಶ್ರೀಮತಿ ಜೈತುನಾಬಿ ಗಂಡ ಉಸ್ಮಾನ್ ಸಾಬ್ ಎಂಬ ಮಹಿಳೆಗೆ ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ, ರೂ.40,000/-ಗಳನ್ನು ವಿತರಿಸಲಾಗಿರುತ್ತದೆ;

ಈ) ಮೇಲ್ಕಂಡ 14 ಜನ ಫಲಾನುಭವಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒದಗಿಸಿರುವ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ತಿದ್ದಿರಲಾಗಿರುತ್ತದೆ (ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಫ್ಯಾಬ್ರಿಕೇಟ್ ಮಾಡಲಾಗಿರುತ್ತದೆ)

ಉ) ಛಾಯಾಚಿತ್ರಗಳಲ್ಲಿ ತೋರಿಸಿರುವ ಮನೆಗಳು ಹಾಗೂ ವಾಸ್ತವವಾಗಿ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮನೆಗಳು ಬೇರೆಯಾಗಿರುತ್ತದೆ ಹಾಗೂ ಆ ಮನೆಗಳ ನಡುವೆ ಹೋಲಿಕೆಯಿ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಅವ್ಯವಹಾರಗಳಿಗೆ 1ನೇ, 2ನೇ, 3ನೇ, 4ನೇ ಹಾಗೂ 6ನೇ ನೌಕರರು ಜವಾಬ್ದಾರರಾಗಿದ್ದಾರೆ.

ಹಾಗೆಯೇ, ದಿ: 18-10-2011ರಂದು ಈ ಪ್ರಾಧಿಕಾರವು ದೂರಿನ ಆಪಾದನೆ ಬಗ್ಗೆ ತನಿಖೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಭೀಮರಾವ್ - ಹಿಂದಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಶಹಪುರವರಿಗೆ ನಿರ್ದೇಶಿಸಿದಾಗ, ಸದರಿಯವರು ದಿ:02-03-2012ರಂದು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ 18 ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ಅನುಸಾರ ನಡೆದಿದೆ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಗಳ ಅನುಷ್ಠಾನದಲ್ಲಿ ಯಾವುದೇ ಅವ್ಯವಹಾರಗಳು ಆಗಿರುವುದಿಲ್ಲವೆಂದು ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಲ್ಲದೇ, ದಿ: 10-04-2012ರಂದು, ಮತ್ತೊಂದು ಮುಂದುವರೆದ ವರದಿ ಸಲ್ಲಿಸಿ, ದೂರುದಾರರು ಪರಿಗಣಿಸಬಾರದೆಂದು ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಸುಳ್ಳು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಮೇಲ್ಕಂಡ ಸಂಗತಿಗಳು, ಮಾಹಿತಿ, ದಾಖಲಾತಿ ಹಾಗೂ ಆಧಾರಗಳಿಂದ 1ರಿಂದ 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿದ್ದುಕೊಂಡು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೇ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು, ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಶಿಸ್ತುಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ 1 ರಿಂದ 5ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1996ರ (3)(i)(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, 1ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ 1 ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು - 8 ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

2. DGOs appeared before Enquiring Authority in pursuance to service of articles of charge.
3. First oral statement was recorded wherein D.G.O.s pleaded not guilty and claimed for conducting enquiry.
4. DGOs have filed written statement.

Contention of DGOs 1 to 3 in their written statement are as follows;

These DGOs 1 to 3 have followed all the proceedings in issuing the cheques at various stages of construction and there is no fault by the DGOs during their tenure at the said Village Panchayath. The 13 beneficiaries have personally received the amount at the Panchayath office and acknowledged the same. These DGOs have not created false documents pertaining to the payment. Proper procedure has been adopted during the process of selection of beneficiary. The photographs have been provided by the beneficiaries and identified by the then selection committee and members of the said Grama Panchayath. The photographs available in the records in factual position have been provided by the said 14 beneficiaries themselves. The construction of the houses have been verified by the grama sabha during the release of



funds for construction. The alleged beneficiaries wherein such changes have been found is not within the knowledge of the DGOs and even if such differences have been found then the beneficiaries are solely responsible for the alternation of the houses. The report dated 02-03-2012 and 10-04-2012 are prepared in the presence of the residents of the said village and that proper mahazar is drawn during the enquiry at the said village and is the True report.

Contention of DGO-4 and 5 in their written statement is as follows:

The issuance of cheque for the purpose of making payment under the Indira Awas Scheme (Backward classes) 2009-10 to the beneficiaries was issued in 3 consecutive installments as per rules.

The allegations are all denied.

5. On behalf of the Disciplinary Authority, two witnesses have been examined as PW1 and documents have been marked as Ex.P-1 to P-63.

6. After the closure of evidence on behalf of Disciplinary Authority, the DGOs filed their Defense Statement repeating the defense stated in their written statement. DGO-1 to 5 examined themselves as DW-1 to DW-5 and got marked ten documents as Ex.D-1 to D-10. Both sides have been heard.



8. The following witnesses were examined on behalf of the Disciplinary Authority

- (1) PW1: Subramanya Karanth
(2) PW2: Abdul Khadar

9. The following documents were marked as exhibits on behalf of the Disciplinary Authority

- Ex.P-1 Form No.I – dt. 15-09-2011
Ex.P-2 Form No.II dt.15-09-2011
Ex.P-3 Detail complaint
- Ex.P-4 Complaint of Abdul Khadar and others dt.20-09-2010
Ex.P-5 List of beneficiaries 2009-10
Ex.P-6 C.D.
Ex.P-7 C.D.
Ex.P-8 Photographs of beneficiaries with respective houses
To
Ex.P-31
Ex.P-32 Spot Mahazar dt. 10-12-2013
Ex.P-33 Spot Mahazar dt.21-02-2014
Ex.P-34 Beneficiary list – mahazar dt.21-03-2014
Ex.P-35 Investigation Report dt.25-03-2014
Ex.P-36 Index -2010-11 beneficiaries details
Ex.P-37 Objection Letter dt.16-04-2014
Ex.P-38 Voter List of Yadgiri Lokasabha Constituency
Ex.P-39 Copy of Ration Cards and living certificates of beneficiaries
To
Ex.P-55
Ex.P-56 Bill pertaining to beneficiary
Ex.P-57 Names of beneficiaries selected in Grama Sabha
- Ex.P-58 Voter List containing names of beneficiarees
and
Ex.P-59
Ex.P-60 Complaint dt.24-02-2012 by Abdul Khadar
Ex.P-61 Details of beneficiaries of Indira Awas Yojana 2009-2010

- Ex.P-62 Letter of E.O. Taluk Panchayath dt.02-02-2012
Ex.P-63 Letter dt.16-05-2012 of E.O. Taluk Panchayath dt.16-05-2012

10. The following witnesses were examined on behalf of the Disciplinary Authority

- (1) DW-1: Siddaramappa
- (2) DW-2: Palla Narasimha Reddy
- (3) DW-3: Bavurao
- (4) DW-4: K.Bhimaraya
- (5) DW-5: Venkanna

11. The following documents were marked on behalf of DGO;

- Ex.D-1 C.T.C. dt.11-05-2010
Ex.D-2 Meeting proceedings dt.29-09-2009
Ex.D-3 Bank statement pertaining to Grama Panchayath
Ex.D-4 List of Beneficiaries of Indira Awaas Yojana
Ex.D-5 Photographs of beneficiaries and respective houses
Ex.D-6 Order of C.E.O., Z.P. dt.08-02-2010
Ex.D-7 Order of C.E.O., Z.P. dt.02-03-2010
Ex.D-8 C.T.C. dt.19-12-2011 – (marked on 02-08-2018)
Ex.D-8 Meeting proceedings dt.29-09-2009 – (marked on 02-11-2018)
Ex.D-9 List of 18 beneficiaries selected in Grama Sabha
Ex.D-10 Copy of Register in respect of release of grant to beneficiaries

10. Points that arise for determination are as follows:-

- 1) Whether the disciplinary authority proves that



- (a) DGOs No.1,2,4 and 5 committed irregularities in the selection of 14 beneficiaries out of 18 beneficiaries, selected under the Indira Awaz Scheme for Minorities and poor women, for availing financial assistance of Rs.40,000/- for constructing houses, at Naikal Grama Panchayath, Shahapura taluk, Yadgir.
- (b) DGOs 1,2,4 and 5 created fake documents in respect of 13 beneficiaries namely (1) Asma (2) Rasoolabi (3) Begum (4) Badema (5) Mehboobi (6) Kajabi (7) Reshma (8) Mohsina Begum (9) Malanabi (10) Ayesha (11) Nabuma (12) Jainabi (13) Marambi
- (c) DGOs 1,2,4 and 5 created fake document in the name of Smt. Jaithunabi by using the photograph of Jaithuna Begum
- (d) DGOs 1,2,4, and 5 have intentionally tampered the photos of the aforesaid 14 beneficiaries
- (e) The houses shown in the photography by DGOs 1,2,4 and 5 are not tallying with the houses found in the spot.



(f) DGO No.3 gave false information in his Report dt.02-03-2012 stating that the selection of 18 beneficiaries have been done as per Rules; and in the Report dated 10-04-2012 falsely reported that the complainant has given complaint under misconception and that the complaint should not be considered;

and thereby failed to maintain absolute integrity and devotion to duty and thereby committed an act which is unbecoming of a government servant and guilty of misconduct and thereby, DGO has committed dereliction of duty and misconduct as enumerated U/R 3(1)(i) to (iii) of K.C.S. (Conduct) Rules 1966?

2) What Order ?

11. Answer to the aforesaid points are as follows:

Point No. 1 - In the Affirmative

Point no. 2 - as per the final order for the following;



REASONS

POINT No.1:

12. The Assistant Executive Engineer of Technical Wing of the Karnataka Lokayukta Sri K.Subramanya Karanth has conducted inspection and filed his report as per Ex.P-35. The spot mahazar prepared by him are marked as Ex.P-32 and P-33. He has been examined as PW-1. The proceedings of spot inspection are Videographed and 2 C.D.s are produced and marked as Ex.P-6 and Ex.P-7. The list of beneficiaries are marked as Ex.P-34 and P-36.

13. PW-1 has deposed that ~~the~~ visited the residential houses of 4 beneficiaries on 10-12-2013 namely (1) Smt.Asma Begum (2) Smt.Jaithun Bi (3) Smt.Rasulabi (4) Smt.Begum and that on verification found that the houses as per the photographs maintained in the records of the Panchayath of the aforesaid 4 persons are marked as Ex.P-10, P-11, P-8 and P-9 respectively.



PW-1 has deposed that these photos when compared with existing houses shown to him at the time of spot inspection, do not tally with each other. He has deposed that these beneficiaries have been granted financial assistance.

14. Further, PW-1 has deposed that he obtained further orders from the Hon'ble Upalokayukta for investigation in respect of remaining 14 houses and he conducted spot inspection of those houses on 21-02-2014 i.e. the houses of (1) Smt.Badema (2) Smt.Shainaja Begum (3) Smt.Mehboobi (4) Smt.Khajabi (5) Smt.Reshma (6) Smt.Mohsina Begum (7) Smt.Malanbi (8) Smt.Guduma (9) Smt.Ayesha (10) Smt.Jainabi and (14) Smt.Maryambi. PW-1 has stated that out of the houses of these 14 beneficiareis, irregularity has been committed in respect of 10 beneficiareis excluding Smt.Sainaja Banu, Smt.Guduma, Smt.Kairunbi and Smt.Asma. The copy of photographs of houses as maintained in the Panchayath, of the aforesaid 10 persons i.e. (1) Smt.Badeema (2) Smt.Mahboobi (3) Smt.Khajabi (4) Smt.Reshma (5) Smt.Mohsin Begum (6) Smt.Malanabi (7) Smt.Ayesha (8) Smt.Nabama (9) Smt.Jainabi and (10) Smt.Marembi are marked as




22

Ex.P-12, P-14, P-16, P-18, P-20, P-22, P-24, P-26, P-28 and P-30 respectively . Whereas the photographs taken by PW-1 during spot inspection of those houses do not tally with those photos. Ex.P-13(page 242), P-15, P-17, P-19, P-21, P-23, P-25, P-27, P-29 and P-31 are the photos taken by PW-1 during inspection. They do not tally with the photographs found in the Panchayath records. PW-1 has been cross examined in detail on behalf of all the DGOs. But, there is nothing to disbelieve his evidence and report.

15. Complainant has been examined as PW-2. Complaint given under Form No.I & II and the detail complaint are marked as Ex.P-1 to P-3. Copy of complaint given by him to Yadgir Lokayukta Police is marked as Ex.P-4. The list of beneficiaries is marked as Ex.P-5, P-57 and P-61. The copies of Ration Cards and Voter list and residential certificates of the beneficiaries are marked as Ex.P-38 to P-55, P-58 and P-59. A rejoinder filed by the complainant is marked as Ex.P-60.

16. PW-2 has deposed that the beneficiaries have shown some other houses and got the funds granted. His evidence corroborates the evidence of PW-1.



17. PW-2 has further stated that as per the approved list one Smt.Jaithunbi w/o Usman was selected, but her name was taken off and name of Smt.Jaithunbi w/o Basumia has been entered. PW-1 has also stated in his evidence that the name of husband of Smt.Jaithunbi is given as Sri Basumiya Devadurga but during his investigation he found that actually her husband's name is Sri Husmansab Naik. PW-1 has also stated that Smt.Jaithuna Bi told him that she has not received any financial assistance.

18. DGO-1 has examined himself as DW-5. He has reiterated the facts stated by him in his Written Statement. The gram sabha proceedings dated 29-09-2009 is marked as Ex.D-8. He has deposed that this proceedings took place during the term of DGO-4 and DGO-5 and that the complainant's wife was the Gram Panchayath President. Further, he has deposed that the President was trapped in a Trap case and that DGO-4 was appointed as Administrative Officer of the grama panchayath. DGO-1 has further produced the copy of the approved list, approved by the Rajiv Gandhi Housing Corporation. It is marked as Ex.D-9. He has



also produced the copy of the Register extract for having released the grant amount. It is marked as Ex.D-10. This DGO-1 has worked as Secretary of Naikal Grama Panchayath from 01-04-2010 to 12-10-2010 as additional charge. Though he was not in charge during the selection of beneficiaries, he was in charge when part of the process took place.

19. DGO-2 has examined himself as DW-1. He has reiterated the facts stated in his written statement. The copy of the grama sabha proceedings is marked as Ex.D-2. The copy of Bank statement of the Gram Panchayath is marked as Ex.D-3. The approved list of beneficiaries is marked as Ex.D-4. The copy of photographs of houses of beneficiaries as maintained in the Panchayath is produced and marked as Ex.D-5. But, he has not explained the difference in the houses as found out by the Investigating Officer.

20. DGO-4 has examined himself as DW-2. He has also deposed by reiterating the facts stated by him in the written statement. Further, he states that he worked in Shahapur Taluk Panchayath as Executive Officer from 05-01-2009 to 11-05-2010. The



payments were done after 4 months from his transfer. Ex.D-1 is the copy of C.T.C. But, the evidence of PW-1 and the documents shows that he was also responsible as the beneficiaries were selected during his period and the further process was also done during his period.

21. DGO-5 has been examined as DW-3. He has also reiterated the facts stated by him in his written statement. He has further deposed that he has worked as Secretary of Nayakal Gram Panchayath from the year 2000 to March 2010 and that he retired on 28-02-2012. He has produced the copy of the suspension order, to show that he was suspended on 08-02-2010 when he was working at the said Nayakal Grama Panchayath. It is marked as Ex.D-6. Later, he was reinstated and posted to another Gram panchayath i.e. Honagera Grama Panchayath. Ex.D-7 is the order of Chief Executive Officer of reinstatement and transfer. But, he was present at the Nayakal Gram Panchayath during the process of selection and during the progress of the construction of houses.



22. DGO-3 has examined himself as DW-4. He has re-iterated the facts stated by him in the written statement. He has worked as the Executive Officer of Shahapura Taluk Panchayath from 19-12-2011 to 07-02-2013. He has sent a report Ex.P-37 stating that there are no irregularities in the process of selection and payment. This report has been sent by DGO-3 without properly verifying the file and the houses and is a false report, in view of the irregularities found out by the Investigating Officer.

24. The counsel for DGOs 4 and 5 has also argued that DGOs 4 and 5 have retired long back and that here is no financial misappropriation of funds and that the proceedings could not have continued without sanction. But, it is seen that Government has issued Government Order under Rule 214(2) of K.C.S.R. as against DGO-4 and DGO-5. Therefore, the contention of DGOs is not acceptable.

25. Therefore, as discussed in paras 13 to 17, it is seen that there has been irregularities in distributing the financial assistance to the 14 beneficiaries whose names are mentioned in the charge. The fake documents which are kept in the Pachayath records are



Ex.P-8, Ex.P-9, Ex.P-10, Ex.P-11, Ex.P-12, Ex.P-14, Ex.P-16, Ex.P-18, Ex.P-20, Ex.P-22, Ex.P-24, Ex.P-26, Ex.P-28 and Ex.P-30 which are in respect of the beneficiaries namely (1) Smt.Rasoolabi (2) Smt.Begum (3) Smt.Aasma (4) Smt.Jaithunabi (5) Smt.Badema (6) Smt.Mahboobi (7) Smt.Khajabi (8) Smt.Reshma (9) Smt.Mohsin Begum (10) Smt.Malenabi (11) Smt Ayesha (12) Smt.Nabeema (13) Smt.Jainabi (14) Smt.Marambi.

26. In view of the establishment of the aforesaid irregularities, it is evident that the houses of the above 14 beneficiaries were not built as shown in the aforesaid exhibited photos. Therefore, it can be inferred that the amount shown to be distributed in the names of ^{these} ~~then~~ beneficiaries are not utilised for the purpose for which it was meant. It can also be inferred that the DGOs 1,2,4,5 have colluded with those beneficiaries and misappropriated the amount. It is also stated by the Investigating officer that one of the beneficiaries Smt.Jaithunabi has informed him that she has not received the beneficiary. Therefore, it is clear that the amount of Rs.40,000/- each shown to be distributed to the aforesaid 14 beneficiaries are misappropriated i.e. $14 \times 40,000 = \text{Rs.}5,60,00/-$ has been



misappropriated for which DGOs 1,2,4,5 are responsible. DGO-3 has also colluded with them by furnishing false reports dated 02-03-2012 and 10-04-2012 marked as Ex.P-62 and Ex.P-63 and hence he is also equally responsible. Therefore, DGOs 1 to 5 are responsible for the financial loss of Rs.5,60,000/- caused to the Government.

27. For the aforesaid reasons, I am of the opinion that the Disciplinary Authority has been able to establish the charge. Hence, Point No.1 is answered in the Affirmative.

28. Point No.2:

In the result, the following order is passed;

FINAL ORDER

Disciplinary Authority has proved the charge against the DGO-1 Sri Venkanna, then P.D.O. Nayakal Grama Panchayath, DGO-2 Sri Sidramappa, then P.D.O. Nayakal Grama Panchayath, DGO-3 Sri Bhimarao, then Executive Officer, Shahapur taluk, DGO-4 Sri Pallanarasimhareddy, then Executive Officer, Shahapur taluk and DGO-5 Sri Bhavurao, then Secretary, Nayakal Gram Panchayath, Shahapur taluk,



Yadgir district. It is proved that he DGOs 1,2,4 and 5 are responsible for the irregularities in distributing the financial assistance under the Indira Awas Housing Scheme and keeping fake documents in the Panchayath records. Whereas, DGO-3 is responsible for submitting false information through his reports dated 02-03-2012 and 10-04-2012. Further, DGOs 1 to 5 are equally responsible for the financial loss of Rs.5,60,000/- (i.e. each Rs.1,12,000/-). Hence this report is submitted to Hon'ble Upalokayukta for further action.

Dated this 8th day of May 2019



(Mohamed Ashraf Aris)
Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bangalore.

ANNEXURE**List of witness examined on behalf of Disciplinary Authority.**

1. PW1: Subramanya Karanth
2. PW2: Abdul Khadar

List of Documents marked on behalf of Disciplinary Authority:

- | | |
|---------|---|
| Ex.P-1 | Form No.I – dt. 15-09-2011 |
| Ex.P-2 | Form No.II dt.15-09-2011 |
| Ex.P-3 | Detail complaint |
| Ex.P-4 | Complaint of Abdul Khadar and others dt.20-09-2010 |
| Ex.P-5 | List of beneficiaries 2009-10 |
| Ex.P-6 | C.D. |
| Ex.P-7 | C.D. |
| Ex.P-8 | Photographs of beneficiaries with respective houses |
| To | |
| Ex.P-31 | |
| Ex.P-32 | Spot Mahazar dt. 10-12-2013 |
| Ex.P-33 | Spot Mahazar dt.21-02-2014 |
| Ex.P-34 | Beneficiary list – mahazar dt.21-03-2014 |
| Ex.P-35 | Investigation Report dt.25-03-2014 |
| Ex.P-36 | Index -2010-11 beneficiaries details |
| Ex.P-37 | Objection Letter dt.16-04-2014 |
| Ex.P-38 | Voter List of Yadgiri Lokasabha Constituency |
| Ex.P-39 | Copy of Ration Cards and living certificates of beneficiaries |
| To | |
| Ex.P-55 | |
| Ex.P-56 | Bill pertaining to beneficiary |
| Ex.P-57 | Names of beneficiaries selected in Grama Sabha |
| Ex.P-58 | Voter List containing names of beneficiarees |
| and | |
| Ex.P-59 | |
| Ex.P-60 | Complaint dt.24-02-2012 by Abdul Khadar |
| Ex.P-61 | Details of beneficiaries of Indira Awas Yojana 2009-2010 |

- Ex.P-62 Letter of E.O. Taluk Panchayath dt.02-02-2012
Ex.P-63 Letter dt.16-05-2012 of E.O. Taluk Panchayath dt.16-05-2012

List of witness examined on behalf of DGO:-

- (1) DW-1: Siddaramappa
- (2) DW-2: Palla Narasimha Reddy
- (3) DW-3: Bavurao
- (4) DW-4: K.Bhimaraya
- (5) DW-5: Venkanna

List of Documents marked on behalf of DGO:-

- Ex.D-1 C.T.C. dt.11-05-2010
Ex.D-2 Meeting proceedings dt.29-09-2009
Ex.D-3 Bank statement pertaining to Grama Panchayath
Ex.D-4 List of Beneficiaries of Indira Awaas Yojana
Ex.D-5 Photographs of beneficiaries and respective houses
Ex.D-6 Order of C.E.O., Z.P. dt.08-02-2010
Ex.D-7 Order of C.E.O., Z.P. dt.02-03-2010
Ex.D-8 C.T.C. dt.19-12-2011
Ex.D-8 Meeting proceedings dt.29-09-2009
Ex.D-9 List of 18 beneficiaries selected in Grama Sabha
Ex.D-10 Copy of Register in respect of release of grant to beneficiaries

Dated this 8th day of May 2019



(Mohamed Ashraf Aris)
Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bangalore.

